

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

ARBITRATION PETITION NO. 1 OF 2005

SHIN SATELLITE PUBLIC CO.LTD.

Petitioner(s)

VERSUS

JAIN STUDIOS LTD.

Respondent(s)

(With office report)

Date: 30/07/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s) Mr. Nikhil Nayyar, Adv.

For Respondent(s) Mr. Neeraj Kumar Jain, Adv.
Mr. Bharat Singh, Adv.
Mr. Sanjay Singh, Adv.
Mr. Sandeep Chaturvedi, Adv.
Mr. Ugra Shankar Prasad, Adv.

UPON hearing counsel the Court made the following
ORDER

Hon'ble Mr. Justice D.P. Wadhwa(retired) is appointed as
a sole arbitrator in place of Hon'ble Mr. Justice M.L. Pandse.

[Charanjeet Kaur]
Court Master

[Vinod Kulvi]
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

ARBITRATION PETITION NO. 1 OF 2005

Shin Satellite Public Co. Ltd.

.. Petitioner(s)

Versus

Jain Studios Ltd.

.. Respondent(s)

ORDER

Hon'ble Mr. Justice M.L. Pandse (retired Chief Justice, High
Court of Karnataka) has addressed a letter dated March 5, 2007 to the
Registrar of this Court to be placed before me that due to his ill-health
and other personal reasons he has returned all arbitration engagements
and he is not in a position to continue as an arbitrator in this matter as
well.

Learned counsel for the parties are agreeable that the matter be
referred to Hon'ble Mr. Justice D.P. Wadhwa (retired). Hon'ble Mr.
Justice D.P. Wadhwa (retired) is, therefore, appointed as a sole arbitrator
in place of Hon'ble Mr. Justice M.L. Pandse.

.....J
[C.K. THAKKER]

NEW DELHI,
JULY 30, 2007.